

[Shrimati D. K. Tara Devi  
Siddhartha]

(c) Review by Government on  
the working of the Institute.

(d) Statement giving reasons  
for the delay in laying the papers  
mentioned at (a) and (b) above.  
[Placed in Library. See No. LT-  
171/91]

THE DEPUTY CHAIRMAN: Mr.  
Salman Khursheed. (*Interruptions*)

SHRI SATYA PRAKASH MALA-  
VIYA: This is highly disturbing. The  
Government has collapsed. (*Interrup-  
tions*)

SHRI YASHWANT SINHA: Ma-  
dam, this is contempt of the House.  
(*Interruptions*)

THE DEPUTY CHAIRMAN: I saw  
him just now. He must have gone  
out somewhere. (*Interruptions*)

SHRI S. JAIPAL REDDY (Andhra  
Pradesh): The Hon. Minister can-  
not do this. (*Interruptions*)

SHRI GURUDAS DAS GUPTA:  
He must be present when his name  
is called to present the papers. This  
is absolutely improper, Madam. (*In-  
terruptions*)

THE DEPUTY CHAIRMAN: Let  
me hear what the Parliamentary Af-  
fairs Minister says. (*Interruptions*)

SHRI GURUDAS DAS GUPTA:  
You must give a ruling. (*Interrup-  
tions*)

THE DEPUTY CHAIRMAN: He  
has come. (*Interruptions*) All right,  
let me find out where he was. (*In-  
terruptions*)

SHRI GURUDAS DAS GUPTA:  
He must explain why he was absent.  
(*Interruptions*)

SHRI SATYA PRAKASH MAL-  
AVIYA: He must explain the reason  
for the delay. I have a point of order.  
(*Interruptions*) Why was Mr. Sal-  
man Khursheed not present in the  
House? (*Interruptions*)

THE DEPUTY CHAIRMAN: If  
you people sit down, then only he  
can speak. Allow him to speak. If  
all of you are going to say some-  
thing, he cannot speak. (*Interrup-  
tions*) Please sit down.

SHRIMATI BIJOYA CHAKRAVAR-  
TY (Assam): Why was he absent  
when he was to lay papers on the  
Table of the House? (*Interruptions*)

THE DEPUTY CHAIRMAN: Order,  
please.

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
SALMAN KHURSHEED): I request  
the hon. Members to allow me to  
speak. I regret this oversight. I was  
in the House. I sincerely regret this  
oversight. I am sure the hon. Mem-  
bers are kind to a new Minister. They  
would not extract a heavy price for  
this.

SHRI MURLIDHAR CHANDRA-  
KANT BHANDARE (Maharashtra):  
We are kind to you, but this is no  
explanation.

SHRI SALMAN KHURSHEED: I  
am only regretting. I am not giving  
explanation.

DR. NAGEN SAIKIA (Assam): He  
should apologise to the House.

THE DEPUTY CHAIRMAN: He  
has regretted. Now, please lay the  
Papers on the Table of the House.

I. Report and Accounts (1989-90) of  
the Trade Development Authority,  
New Delhi and related papers.

II. Report and Accounts (1989-90) of  
the Indian Institute of Foreign  
Trade, New Delhi and related  
papers.

III. Notifications of the Ministry of  
Commerce under Export (Qual-  
ity Control and Inspection) Act,  
1963.

**IV. Notifications of the Ministry of Commerce regarding non-application of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963.**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED):** Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

(i)(a) Twentieth Annual Report and Accounts of the Trade Development Authority, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-171/91]

(ii)(a) Twenty-sixth Annual Report and Accounts of the Indian Institute of Foreign Trade, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-172/91]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(a) S.O. No. 241(E), dated the 6th April, 1991 publishing the Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1991.

(b) S.O. No. 1306(E), dated the 11th May, 1991 publishing the Export of Frozen Fish and Fishery

Products (Quality Control and Inspection) (Amendment) Rules, 1991.

(c) S.O. No. 282(E), dated the 24th April, 1991 publishing the Export of Coriander (Quality Control and Inspection) (Amendment) Rules, 1991.

(d) S.O. No. 283(E), dated the 24th April, 1991 publishing the Export of Cumin Seeds (Quality Control and Inspection) (Amendment) Rules, 1991.

(e) S.O. No. 284(E), dated the 24th April, 1991 publishing the Export of Curry Powder (Quality Control and Inspection) (Amendment) Rules, 1991.

(f) S.O. No. 285(E), dated the 24th April, 1991 publishing the Export of Fennel, Fenugreek and Celery Seeds (Inspection) (Amendment) Rules, 1991.

(g) S.O. No. 538, dated the 23rd February, 1991 publishing the Export (Quality Control and Inspection) (Second Amendment) Rules, 1991.

(h) S.O. No. 672 dated the 9th March, 1991 amending the rules specified in the Annexure annexed thereto. [Placed in Library See No. LT-252/91 for (a) to (h)]

(i) S.O. No. 673 dated the 9th March, 1991 amending the rules specified in the Annexure annexed thereto.

[Placed in Library See No. LT-252/91 for (a) to (h)]

III. A copy (in English and Hindi) of the Ministry of Commerce Notification S.O. No. 137(E), dated the 27th February, 1991, regarding non application of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963. for export of commodities notified under section 6 of the said Act, under sub-section (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-253/91]